

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 211/MP/2016**

Subject : Petition under Section 19 of the Electricity Act, 2003 read with Regulation 14 and Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking revocation of the inter-State Trading licence granted to M/s Global Energy Private Limited.

Date of hearing : 9.10.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Jindal Power Limited

Respondent : Global Energy Private Limited

Parties present : Shri Gopal Jain, Senior Advocate, JPL  
Shri S. Venkatesh, Advocate, JPL  
Shri Pratyush Singh, Advocate, JPL  
Shri Sandeep Rajpurohit, Advocate, JPL  
Shri Somesh Srivastava, Advocate, JPL  
Shri Vikas Maini, Advocate, JPL  
Shri Sharesh Sharma, Advocate, JPL  
Shri Ayush Prasad, JPL  
Shri Matrugupta Mishra, Advocate, GEPL  
Shri Nishant Kumar, Advocate, GEPL  
Shri Ambuj Dixit, Advocate, GEPL

**Record of Proceedings**

At the outset, learned senior counsel for the Petitioner and learned counsel for Global Energy Private Limited (GEPL) advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective written submissions.

2. Based on the detailed submissions made by the learned senior counsel for the Petitioner and learned counsel for GEPL, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**